HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TENDER NOTIFICATION

Sub: Comprehensive Annual Maintenance Contract for Air Conditioning Units (VRV based system of Daikin make with capacity of 972 H.P.) installed in A.P. High Court Building at Nelapadu, Amaravati – Regarding.

Ref: Office Note dated 07.03.2024, placed before the Hon'ble Judges of the Finance Committee.

ROC.No. 36/2024/J.Spl.Buildings

Dt. 19.03.2024

Quotations in sealed covers are invited from the local authorized dealers/agencies for Comprehensive Annual Maintenance Contract for Air Conditioning Units (VRV based system of Daikin make with capacity of 972 H.P.) installed in A.P. High Court Building with the following terms and conditions:

- 1. The intending bidders may submit their sealed quotations by furnishing all necessary details regarding repairs and maintenance of Air Conditioning Units (VRV based system of Daikin make), with track record, if any, duly mentioning the annual maintenance charges with taxes, if any, to the undersigned by superscribing "Quotation for entering Comprehensive Annual Maintenance Contract for Air Conditioning Units (VRV based system of Daikin make with capacity of 972 H.P.) installed in A.P. High Court Buildings.
- 2. The Comprehensive Annual Maintenance Contract (CAMC) shall be for a period of one year i.e., from 09.05.2024 to 08.05.2025.
- 3. The Maintenance Contract shall be comprehensive, which includes preventive maintenance/monthly regular services of the air conditioner units and / or replacement of any items/spare parts of Daikin make for keeping the air conditioning units active and free from any defects or disturbance.
- 4. The servicing of indoor and outdoor units shall be attended as scheduled below:

S.NO.	LOCATION	TYPE OF SERVICE	FREQUENCY
1	Court Halls, Chambers, etc.,	Filters Service (Dry) Coil Service (Wet) Outdoor units (Wet)	Once in every two months Once in every four months
2	Record Rooms i.e., Posting, Spl. Cell, Writ Service, Writ Non- Service, New Filing, E.R., V.R., Criminal, Current, First Appeal, Second Appeal, S.O., etc.	Filters Service (Dry) Coil Service (Wet) Outdoor units (Wet)	Once in every month Once in every three months Twice a year

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- 5. Apart from the above schedule, the above air conditioners shall be serviced as and when directed by the High Court authorities.
- 6. If any personnel required over and above the two technicians, the successful bidder has to engage them at their own expenses.
- 7. The air conditioning units must be serviced onsite at the office premises. The successful bidder will provide adequate standby air conditioner units if the problem is not solved within 24 hours.
- 8. All the complaints must be attended within 24 hours failing which penalty for not attending the complaint will be levied.
- GST or any other tax or duties on materials and on services in respect to this contract shall be payable by the vendor and nothing extra will be paid by the High Court for increase of such taxes or duties even if imposed or levied either before or after the quotations are opened.
- 10. The successful bidder has to attend routine and breakdown services, including replacement of spare parts, if necessary, to the air conditioner units (outdoor and indoor units).
- 11. The successful bidder has to attend the repairs/replacement of compressors, gas charging, remote controls and other accessories. The successful bidder has to replace the damaged copper pipes, drain pipes from indoor to outdoor, if any, at their own cost.
- 12. The successful bidder has to maintain stock of necessary spare parts of Daikin make with compatibility to the said air conditioners in the High Court Main building to avoid inconvenience to the functions of Hon'ble Judges.
- 13. The stock of necessary spare parts to be maintained at the High Court is as below:

S.NO.	NAME OF THE SPARE PART	QUANTITY FOR EACH MODEL
1.	Inverter Compressor -1	1 No.
2.	Inverter Compressor -2	1 No.
3.	Oil Separator Assembly	1 No.
4.	Fan Motor -1	2 Nos.
5.	Fan Motor -2	2 Nos.
6.	Control PCBs	1 No.
7.	Fan PCB -1	1 No.
8.	Fan PCB -2	1 No.
9.	Inverter PCB -1	1 No.
10.	Inverter PCB -2	1 No.
11.	High Pressure Switches	1 No.
12.	Low Pressure Switches	1 No:
13.	High Pressure Sensors	1 No.
14.	Low Pressure Sensors	1 No.
15.	Noise PCB -1	1 No.
16.	Noise PCB -2	1 No.
17.	Drain Motors	3 Nos.
18.	Float Switches	3 Nos.
19.	Fan Motors	3 Nos.
20.	Fan Blade	3 Nos.
21.	Air Sensor	3 Nos.



22.	Coil Sensor	3 Nos.
23.	PCB Board	3 Nos.
24.	Receiver Kit with Remote	3 Nos.
25.	Wire Remotes	3 Nos.
26.	Gas R410A	20 KGs

- 14. The successful bidder has to depute two technicians (trained in the maintenance of Daikin make air condition units of VRV based system and having clean antecedents) to the High Court daily from 9.00 AM till the completion of the judicial/administrative work of the High Court, on all working days. In the absence of any technician, substitute arrangement shall be made to avoid inconvenience to the High Court Judges and the Registry of the High Court and the successful bidder shall submit reports to the Assistant Registrar, In-charge of Buildings, at every weekend. Further, the technicians have to render their services on holidays also, if necessary.
- 15. The technicians shall wear the uniform and identity cards provided by the successful bidder during the working hours at the High Court.
- 16. If the Registry of the High Court is not satisfactory with the work of the technicians, the successful bidder has to replace them immediately.
- 17. The successful bidder shall take all safety precautions required for maintenance of the air condition units.
- 18. In case of any failure on the part of the successful bidder, damages will be recovered by the High Court from the successful bidder and the successful bidder will also be liable for penal action of debarring from tendering for the successive year.
- 19. The successful bidder shall not sublet or entrust the work of maintenance to any other Agency.
- 20. The successful bidder is responsible for any damages/loss to the equipment caused due to negligence/irresponsible handling of air condition units by its technicians.
- 21. The High Court of Andhra Pradesh is at liberty to terminate the contract, at any time, without assigning any reason.
- 22. The successful bidder shall handover the units on 09.05.2025 or on the date of termination, whichever is earlier, in good working condition to the High Court.
- 23. If the successful bidder intends to withdraw from the contract, it can do so only on issuing 03 (three) month's notice to the High Court. It shall submit status report of the units to the High Court at the end of the contract period.
- 24. The High Court is at liberty to extend or reduce the period of comprehensive maintenance contract and the successful bidder, upon expressing willingness, may carry out the maintenance at agreement rate for the extended period, if any.

- 25. The successful bidder shall submit the bills for the agreed amount for every quarter duly enclosing the relevant reports (including the service reports and parts replacement, etc.) showing the works done to the said air conditioner units along with the countersignatures of the Assistant Registrar, J.Spl.Buildings Section, High Court of Andhra Pradesh, acknowledging the nature of works done, during the relevant period. The successful bidder has to submit the entire servicing report, including replacement of parts, if any, along with the bill/invoice.
- 26. If performance is not satisfactory, payment for the quarter will be forfeited and if unsatisfactory performance is continued, the contract will be liable to be terminated and the spares provided by the successful bidder as standby will not be returned.
- 27. Any dispute relating to this Comprehensive Annual Maintenance Contract shall be resolved through the Courts located in Guntur District of Andhra Pradesh only.
- 28. The successful bidder must submit Manufacturer's Authorization Form (MAF) from the Original Equipment Manufacturer (OEM) to the High Court.
- 29. Before submitting sealed quotations, the intending bidders may verify the air conditioners during the working hours of the High Court.

The sealed quotations shall reach the undersigned on or before 5.00 p.m. on 04.04.2024, by post or through person. The quotations received after the said date and time will be rejected.

The **REGISTRY** reserves all the rights to accept/ cancel/ alter/ reject the quotations, without assigning any reasons.

REGISTRAR (MANAGEMENT)